

Income certificate for scholarship to SC students

†2060. SHRI NARAYAN SINGH KESRI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government have made it compulsory to submit income certificate by the Scheduled Caste students to avail scholarship offered to them;

(b) if so, the details thereof; and

(c) if not, whether Government would issue clear instructions to all the States in this regard?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) to (c) Students are required to submit income certificate to avail scholarship under the Centenary Sponsored Scheme of Post Matric Scholarship for students belonging to Scheduled Castes. Students, whose parents/guardians are self-employed, are required to submit an income declaration from their parents stating definite income from all sources by way of an affidavit on non-judicial stamp paper. The students whose parents/guardians are employed and for any additional income from other sources, the parents/guardians are required to obtain income certificate from their parents/guardians' employer are required to furnish declaration by way of an affidavit on non-judicial stamp paper.

In case of another Scheme of Pre-matric Scholarship to the children of those engaged in unclean occupations, which includes mostly Scheduled Castes, no such certificate is required, as there is no income ceiling prescribed to avail the scholarship under this scheme.

Financial assistance for pre and post matric students

2061. SHRI JANARDHANA POOJARY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government release financial assistance to the State Government for construction of hostels, grant of scholarships etc. for pre and post matric students belonging to BCs/OBCs;

†Original notice of the question was received in Hindi.

(b) If so, the details thereof during the last three years, State-wise and activity-wise;

(c) whether any requests received from the Government of Karnataka for assistance to implement various projects are pending for consideration; and

(d) if so, the present status of each proposal?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT
(SHRIMATI MEIRA KUMAR): (a) Yes, Sir.

(b) The required information is given in Statement I to III (*See below*).

(c) and (d) Yes, Sir, Government of Karnataka has requested for release of Central assistance under pre-matric and post-matric scholarships schemes of OBCs during the year 2004-05 and both these proposals are being processed expeditiously.

Statement-I

Pre Matric Scholarships for OBCs students

(Rs. in lakhs)

| Sl.No. State/UT | Amount released | | |
|-------------------|-----------------|---------|---------|
| | 2001-02 | 2002-03 | 2003-04 |
| 1. Assam | - | 26.85 | 26.00 |
| 2. Andhra Pradesh | - | 645.25 | 402.60 |
| 3. Gujarat | - | - | 260.30 |
| 4. J&K | 20.00 | - | - |
| 5. Jharkhand | 31.45 | - | - |
| 6. Karnataka | 278.15 | - | 26.57 |
| 7. Madhya Pradesh | - | 606.00 | - |
| 8. Rajasthan | - | - | 194.24 |
| 9. Sikkim | 5.00 | - | - |
| 10. Tamil Nadu | - | 240.00 | - |
| 11. Tripura | 110.04 | 171.23 | 175.00 |
| 12. Uttaranchal | 73.19 | - | - |
| 13. Uttar Pradesh | 1222.21 | - | 615.29 |
| 14. West Bengal | - | 184.75 | - |
| TOTAL: | 1740.04 | 1874.08 | 1700.00 |

[23 August, 2004]

RAJYA SABHA

Statement-II

Post Matric Scholarships for OBCs students

(Rs. in lakhs)

| SI.No. State/UT | Amount released | | |
|-------------------|-----------------|---------|---------|
| | 2001-02 | 2002-03 | 2003-04 |
| 1. Assam | 32.77 | 8.39 | 1.61 |
| 2. Andhra Pradesh | 357.77 | 247.86 | 299.02 |
| 3. Bihar | 500.00 | - | - |
| 4. Goa | - | - | 3.26 |
| 5. Gujarat | - | - | 323.25 |
| 6. HP. | 55.02 | - | - |
| 7. J&K | 42.00 | 14.32 | - |
| 8. Jharkhand | 191.88 | 214.08 | - |
| 9. Kamataka | 145.57 | 211.69 | 187.25 |
| 10. Maharashtra | 452.84 | - | - |
| 11. Manipur | - | 60.20 | - |
| 12. Orissa | - | - | 18.09 |
| 13. Rajasthan | - | 198.95 | 326.72 |
| 14. Sikkim | 0.22 | 5.29 | - |
| 15. Tamil Nadu | - | 352.81 | - |
| 16. Tripura | 63.31 | 242.88 | 240.00 |
| 17. Uttaranchal | 25.92 | - | 11.90 |
| 18. Uttar Pradesh | 329.00 | 1016.14 | 987.91 |
| 19. West Bengal | - | 258.14 | - |
| TOTAL: | 2196.30 | 2841.90 | 2399.01 |

Statement-III*Hostels for OBC Boys and Girls**(Rs. in lakhs)*

| Sl.No . State/UT | Amount released | | |
|-------------------|-----------------|---------|---------|
| | 2001-02 | 2002-03 | 2003-04 |
| 1. Assam | - | - | 2.00 |
| 2. Andhra Pradesh | 188.74 | 210.00 | 220.00 |
| 3. Bihar | 149.58 | - | - |
| 4. J&K | - | 108.27 | 83.16 |
| 5. Jharkhand | 147.28 | - | - |
| 6. Karnataka | 216.99 | 263.77 | 269.02 |
| 7. Madhya Pradesh | - | 50.00 | - |
| 8. Orissa | - | 120.04 | 161.87 |
| 9. Sikkim | 20.00 | 20.00 | 20.00 |
| 10. Tamil Nadu | 157.28 | 283.5 | 68.48 |
| 11. Uttar Pradesh | 265.13 | 195.47 | 195.47 |
| 12. West Bengal | - | 68.95 | - |
| TOTAL : | 1145.00 | 1320.00 | 1020.00 |

Reservation for economically backward classes

2062. DR. NARAYAN SINGH MANAKLAO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government wish to extend the benefits of reservations to the Economically Backward Classes in lines of the thinking of the NDA Government;

(b) if so, the steps taken in this regard; and

(c) the plans chalked out to give effect to the policy and the targets date set for bringing it into force?

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): (a) to (c) Commission for Economically Backward Classes was constituted *vide* Resolution date 6.1.2004 for determining criteria for reservation to the economically backward classes among the castes not covered under the present reservation policy.